

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM NO. 115
(IB)-06(PB)/2020

IN THE MATTER OF:

M/s. Bajrang Traders
v.

.... Applicant/petitioners

Mideast Integrate Steel Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

-
Ms. Udit Singh, Adv.

ORDER

Ld. Counsel for the respondent seeks and is granted one week time to file reply with a copy in advance to the counsel opposite. It shall be considered as last opportunity.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 17.03.2020.

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)